

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/108/KOB/2024 in CP(C/ACT)/16/KOB/2023
SECTION	NCLT RULE 11
NAME OF PARTIES	M.M THOMAS AND 3 OTHERS V/S K MOHAMMED KANIYATTA AND 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SHERIFF ASSOCIATES LLP.
RESPONDENTS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR, AKHIL SURESH.

25 JUNE 2024

ORDER

IA(C/ACT)/108/KOB/2024 in CP(C/ACT)/16/KOB/2023

This is an IA bearing No. 108/KOB/2024 filed by the Applicants (Respondents in the main CP(C/ACT)/16/KOB/2023) under Rule 11 & 32 of the NCLT Rules, 2016 seeking condonation of delay of 13 days in filing objection to the 1st report of the Administrator dated 26.04.2024.

Learned NCLT appointed Administrator, Mr. M R Bhatt is present in person.

Learned Counsel, Mr. Lal K Joseph appears virtually on behalf of the Applicants and submits that there is a delay of 13 days in filing his objections to 1st report of the Administrator. He further submits that the said delay may be condoned the objection be taken on record. Learned Counsel, Mr. Akhil Suresh appears physically and submits that he has stated objection in condoning the delay.

Taking note of the submissions of the Learned Counsel appearing on behalf of the Applicants and the no objection stated by the Respondents, this bench is satisfied, accordingly the said delay of 13 days in filing objection to the 1st report of the Administrator is condoned. Registry is directed to take the same on record.

Accordingly, **IA(C/ACT)/108/KOB/2024** is allowed and disposed of.

Sd /-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

Sd /-

T. KRISHNA VALLI
MEMBER (JUDICIAL)